

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No.57 of 2022 (SZ)

IN THE MATTER OF:

Thiru.T.Prabakaran,
Door No.1/91A, Kaattumunnur Post,
Pugalur,
Karur District - 639 111
Email.id-advocatebala89@gmial.com
Ph.No-9047981245

... Appellant

- Vs. -

- 1) Union of India
Rep. by the Chief Secretary of Government,
Ministry of Environment, Forests & Climate
Change,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi - 110 003.
Email-secv-moef@nic.in
Ph.No-011-24695132,011-24695136
- 2) The State Environment Impact Assessment
Authority (SEIAA),
Rep. by its Member Secretary,
3rd floor, No.1, Panagal Maligai Building,
Jennis Road, Saidapet,
Chennai 600 015.
Email-seiaamstn@gmail.com
Ph-044-24336421
- 3) The Government of Tamil Nadu
Rep.by its Chief Secretary,
Geology and Mining Department,
Fort St. George, Secretariat,
Chennai - 600 009.
Email-unknown
Ph-unknown
- 4) The Director
Directorate of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600 032
Email-geomine@tn.nic.in
Ph-22501873 and 22501874

- 5) The Assistant Director,
Department of Geology and Mining,
Collector's Office,
Karur District - 639007
Email- mine.tnkar@gmail.com
Ph-04324-255113.

- 6) The District Collector,
Karur District,
Karur 639 007
Email-cllrkar@nic.in
Ph-04324-257555

- 7) Tamil Nadu Pollution Control Board,
Rep.by its Director of district environment
officers,
Ramkrishmapuram, Karur,
Tamil Nadu 639 001
Email-unknown
Ph-unknown

- 8) The Tashildar,
Tashildar Office, Pugalur,
Karur District - 639113
Email -talukpugtnkar@nic.in
Ph-04324-270370

- 9) Sri Venkatramana Swamy Blue Metals
Rep. by its Managing Partner,
No.128, Old By pass Road,
Pugalur,
Karur District 639 001.
Email-unknown ... Respondent(s)
Ph-unknown

STATUS REPORT OF THE 6th RESPONDENT.

I, Dr. T.Prabhushankar, I.A.S., S/o. Thangaraj Gunalan, Hindu, aged about 38, serving as Collector of Karur District and residing at Collector's residence, Karur, do hereby solemnly and sincerely affirm and state that I am the 6th respondent to this case and I am well

Page No :2

No of Corns :

acquainted with the facts of the case with reference to the records available in the office of the 5th respondent and who is also submitted a status report to the Hon'ble National Green Tribunal (SZ), Chennai regarding this case, on 30.11.2022. The Hon'ble National Green Tribunal (SZ) pronounced orders, requiring clarifications on the functions of the 9th respondents unit as per prescribed rules. I respectfully submit the following status position for the consideration of the Hon'ble National Green Tribunal (SZ), Chennai.

2) I respectfully submit that, quarry lease granted to 9th respondent over an extent of 4.90.0 hectares in patta S.F.Nos. 195/1(Part) and 198/1(Part) of Thennilai East Village, Pugalur Taluk of Karur district vide the proceedings of the 5th respondent in Rc.No.535/Mines/2019 dated:26.08.2022, consisting the following specific and general conditions under the provisions of rule 36(1) and 36(1-A) of Tamilnadu Minor Mineral Concession Rules 1959 and regulation 111 (one hundred eleven) of Metalliferous Mines Regulations 1961.

Specific Conditions:

i) A clear safety distance of 50 (fifty) meters have to be provided for the channel (vaaikkal) running south of the lease area.

ii) A clear safety distance of 10(Ten) meters have to be provided for the cart-track passing in North-South direction on the western side of the lease area.

General Conditions:

i) The boundary barrier zone of 7.5meters on all the four sides of the lease area have to be maintained without any mining/quarrying activities.

ii) Appropriate safety methods have to be adopted for blasting, protecting permanent structures, public safety and for quarrying stones.

iii) As per the approved mining plan, proper benches are to be formed and maintained with reference to Metalliferous Mines Regulations 1961.

iv) The restrictions, conditions and impositions of the environmental clearance issued by SEIAA-TN/F.No.7702/1(a)/Ec.No.5175/2020 dated 29.07.2022 are to be scrupulously adhered.

3) I further respectfully submit that the District Environmental Engineer, Tamilnadu Pollution Control Board, vide Proceedings No:F-1638KAR/RS/DEE/TNPCB/KAR/W/2022, dated: 23.09.2022 granted Consent to Operate order under Section 25 of the Water(Prevention and Control of Pollution) Act 1974, and Proceedings No:F-1638KAR/RS/DEE/TNPCB/KAR/A/2022, dated: 23.09.2022 UNDER Section 21 of the Air (Prevention and Control of Pollution)Act 1981 for conductance of quarrying operations of the 9th respondent.

4) I respectfully submit that, the 9th respondent, as stipulated above, provided a safety distance of 50 meters to the vaikkal and also 10 meter safety distance to the cart-track passing North-south direction on the western side of the lease granted area.

5) I respectfully submit that there are no inhabited site or approved layouts are present within a radial distance of 300 meters from the subject quarry lease area granted to the 9th respondent and satisfies the rule 36(1-A) of the Tamilnadu Minor Mineral Concession Rules 1959. Further, Venkatramanaswamy temple is constructed on the peak portion of a hillock, the distance between the temple and the lease area is 380 meters, the distance between the lease area and Residential area is 470 meters and a distance between the lease area and vaikkal is 50 meters.

6) I respectfully submit that the details about the existing, proposed and abandoned quarries situated within a radial distance of 500 meters to the subject quarry in patta S.F.No.195/1(Part) and 198/1(Part) admeasuring 4.90.0 hectares in Thennilai East village, Pugalur Taluk of Karur District were provided to the State Level Environment Impact Assessment Authority vide letter in Rc.No.535/Mines/2019 dated:20.05.2020. It had been appropriately observed by SEIAA in S.No.3 of page 5/29 to 8/29 of the environmental clearance granted in Lr.No.SEIAA-TN/F.No7702/1(a)/EC.No:5175/2020,dated:09.07.2022.

7) I further respectfully submit that, the complaint allegedly made by the petitioner, regarding a quarry pit available within 500 meters to the newly applied and granted one is made with malafide intentions and without knowing the material facts regarding that. The quarry pit in patta S.F.Nos. 191/3(part) and 192, measuring an extent of 4.90.0 hectares was in operation under quarry lease, while furnishing details about the existing, proposed and abandoned quarries present within a radial distance of 500 meters to the fresh quarry lease applied area of the 9th respondent. The said quarry lease was expired on 19.01.2021, while the above mentioned particulars were furnished to SEIAA in Rc.No.535/Mines/2019 dated 20.05.2020, for a new one prior to its expiry. Therefore it is evident that no suppression of facts or any other details are found in processing and granting one another lease over an extent of 4.90.0 hectares in patta S.F.No.195/1(Part) and 198/1(Part) of Thennilai (East) village, Pugalur Taluk of Karur District.

I respectfully submit that as per the available records of the 5th respondent's office and field verifications report by sub-ordinates properly adhered the provisions of the governing Act and Rules in granting a quarry lease to the 9th respondent. No suppression of facts, were involved in granting the said mineral concession's implementations.

Hence, I humbly submit that the Hon'ble National Green Tribunal (South Zone) may be pleased to accept this status report and pass such further or other orders as deemed fit and proper and thus render Justice.

Signed :

Date :


**District Collector
Karur.**

25.01.2023

VERIFICATION

I, Dr. T. Prabhushankar, I.A.S., S/o. Thangaraj Gunalan, District Collector, Karur, do hereby verified the contents of this Status Report and they are true to my personal knowledge, based on the Records, I have not suppressed any facts.

Signature :

Office Stamp:


**District Collector
Karur.**

வருவாய் மற்றும் பேரிடர் மேலாண்மைத்துறை

அனுப்புநர்
சு.முருகன்,
வருவாய் வட்டாட்சியர்,
புகழூர் வட்டம்.

பெறுநர்
மாவட்ட ஆட்சித்தலைவர்,
கரூர்.

ந.க.ஆ/ 474 /2022 நாள். 13.01.2023

அய்யா/ அம்மையர்,

பொருள் :

வழக்கு - கரூர் மாவட்டம் - புகழூர் வட்டம் - தென்னிலை கிழக்கு கிராமம் என்ற முகவரியில் இயங்கி வரும் ஸ்ரீ வெங்கட்ரமண சுவாமி புளூ மெட்டல்ஸ் என்ற நிறுவனத்திற்கு எதிராக தென்மண்டல பசுமை தீர்ப்பாயத்தில் முன்னூர் கிராமம் - காட்டு முன்னூரை சேர்ந்த பிரபாகரன் என்பவர் மேல்முறையீட்டு எண்.57/2022(S2) வழக்கு தொடர்ந்தது - அறிக்கை அனுப்புதல் - தொடர்பாக.

பார்வை : தென்னிலை குறுவட்ட அளவரின் அறிக்கை நாள்.13.01.2023.

கரூர் மாவட்டம், புகழூர் வட்டம், தென்னிலை கிழக்கு கிராமம் என்ற முகவரியில் இயங்கி வரும் ஸ்ரீ வெங்கட்ரமண சுவாமி புளூ மெட்டல்ஸ் என்ற நிறுவனத்திற்கு எதிராக சென்னை தென்மண்டல பசுமை தீர்ப்பாயத்தில், புகழூர் வட்டம், முன்னூர் கிராமம், காட்டு முன்னூரைச் சேர்ந்த திரு.பிரபாகரன் என்பவர் மேல்முறையீட்டு எண்.57/2022(S2) -ல் வழக்கு தொடர்ந்தது தொடர்பாக, பார்வையில் காணும் தென்னிலை குறுவட்ட நில அளவர் தனது அறிக்கையில், தென்னிலை கிழக்கு கிராம புல எண்.195, 198-ல் அமைந்துள்ள ஸ்ரீ வெங்கட்ரமண சுவாமி புளூ மெட்டல்ஸ் நிறுவனத்திற்கு சொந்தமான கல்குவாரி உரிமம் வழங்கப்பட்ட பகுதியில் அளவைப்பணி மேற்கொண்டதில், உரிமம் வழங்கப்பட்ட பகுதியில் இருந்து குடியிருப்பு பகுதிகள் சுமார் 470.0 மீட்டர் தொலைவிலும், அருகிலுள்ள ஸ்ரீ வெங்கட்ரமண சுவாமி திருக்கோயில் சுமார் 380.0 மீட்டர் தொலைவிலும், வாய்க்கால் சுமார் 50.0 மீட்டர் தூர இடைவெளியிலும் அமைந்துள்ளதாக அறிக்கை சமர்ப்பித்துள்ளார் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

மேலும், இத்துடன் தென்னிலை குறுவட்ட நில அளவரின் அறிக்கையினை இணைத்தனுப்பியுள்ளேன் என்பதையும் பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

வட்டாட்சியர்,

புகழூர்.

நிக்
13/01/2023-

நகல்

1. கரூர் மாவட்ட வருவாய் அலுவலர் அவர்களுக்கு பணிந்து பணிந்தனுப்பப்படுகிறது.
2. கரூர் துணை இயக்குநர் கனிமம் மற்றும் சுரங்கம் அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
3. கரூர் வருவாய் கோட்டாட்சியர் அவர்களுக்கு பணிந்து பணிந்தனுப்பப்படுகிறது.

4800 மீட்டர் உயரத்தில் அமைக்கப்பட்டுள்ள பரந்த தரப்பெய்க்குறை

பாற்கைய : 4800 மீட்டர் உயரத்தில் அமைக்கப்பட்டுள்ள
பாற்கைய உத்தரவு

பாற்கையின் கீழ்க்கண்ட உத்தரவுப்படி கீழ்க்கண்ட

4800 மீட்டர் 400 மீட்டர் 195, 198 மீட்டர் உயரத்திற்கு 405

மீட்டர் இயங்கத்தக்க உத்தரவுகளை கீழ்க்கண்ட

உயரம் உயர்த்தப்பட்ட பகுதியில் அளவடிப்பணி மேற்கொண்டதில்

உயரம் உயர்த்தப்பட்ட பகுதியில் கீழ்க்கண்ட குடியிருப்பு பகுதிகள்

470.00 மீட்டர் உயரம் உயர்த்தி அதற்கான 1 மீட்டர் உயரத்திற்கு

சாதி தடுக்க உயரம் 380.00 மீட்டர் உயரம் உயர்த்தி

50.00 மீட்டர் உயரம் உயர்த்தி அதற்கான பகுதிகளை

அங்கீகரிக்கப்பட்டுள்ள உத்தரவுகளை கீழ்க்கண்ட.

05.11.23
13/1/23
ச.ச
உத்தரவு

பக்கம் எண்: 13

Sheet NO: 26

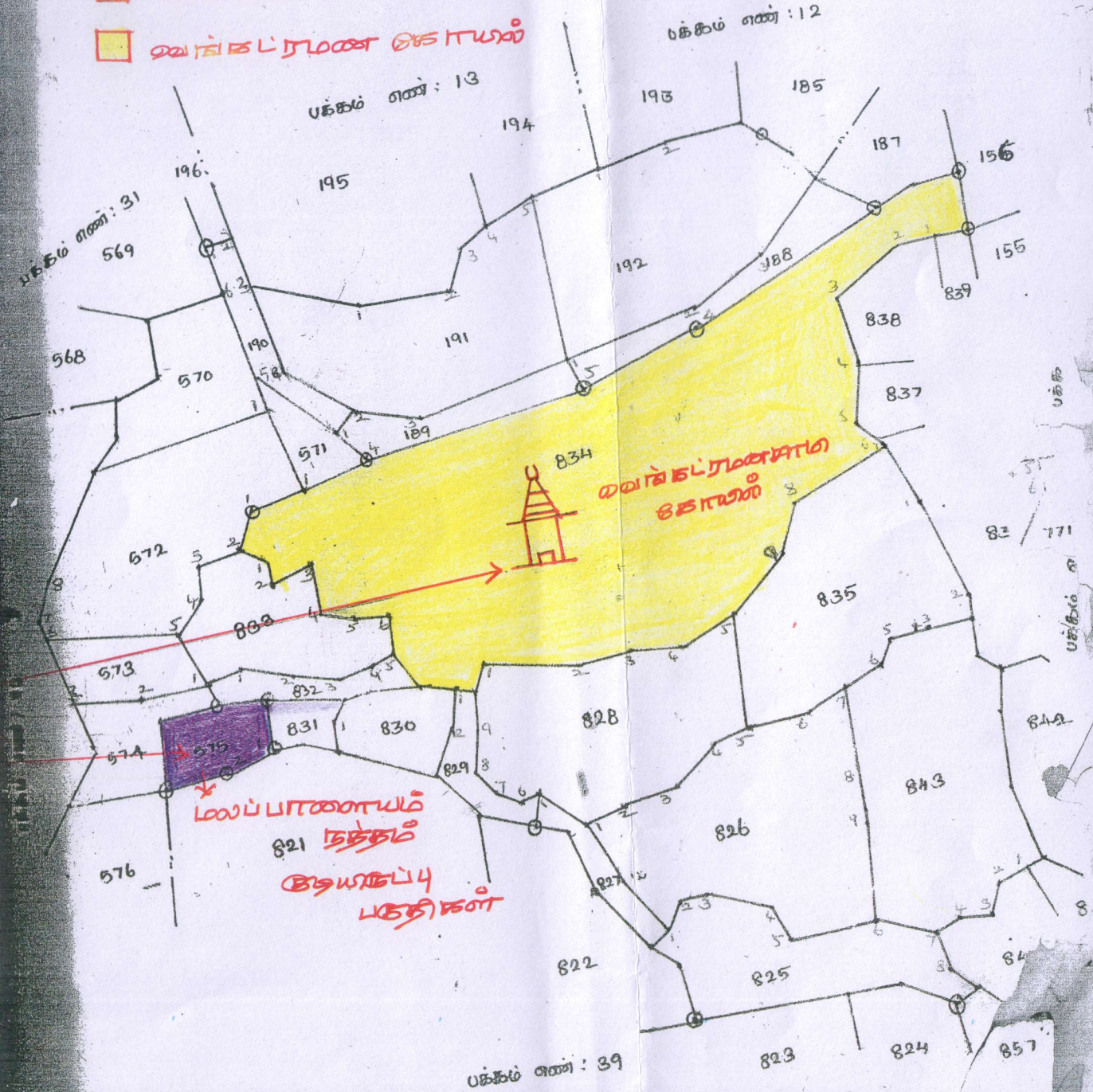
Sheet NO: 27



191
Sheet NO: 30

பக்கம் எண்: 36

- பசு வளக்கட்டுவாசி
- லைப்பாணாயம் நத்தம் குடியாட்பு பகுதிகள்
- வாய்க்கால்
- வளக்கட்டுவாசி



செக்டர்	
A	B
10.7	

13/1/22
குறுவட்டி எள்வர்
தென்னிணை